

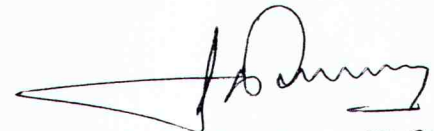
**F.No.23011/09/CT**  
**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL**  
**WEST BLOCK-2, R.K.PURAM, NEW DELHI-110066**

Date:-20/04/2018

**OFFICE ORDER**

Consequent upon the decision taken by the Government on the recommendations of Seventh Pay Commission, and in supersession of the existing order relating to admissibility of Uniform Allowance/Washing Allowance/stitching Charges/Shoe Allowance, etc to common categories of Group 'C' and erstwhile Group 'D' employees of Various Ministries/Departments including attached/subordinate office, are subsumed into single Dress Allowance at the rate of Rs.5000/- per year. Allowance related to maintenance, washing of uniform are also subsumed in the Dress Allowance and will not be payable separately.

2. The categories of staff who were earlier being provided with uniform will henceforth not be provided with uniforms.
3. The amount of Dress Allowance shall be credited to the salary of employees directly once a year in the month of July.
4. The rate of Dress Allowance will go up by 25% each time the Dearness Allowance rises by 50%.
5. All officials entitled for Dress Allowance shall wear it while attending the office. The Deputy Registrar/ Assistant Registrar shall exercise strict supervisory control over the staff complying the directions.
6. If any employee is found regularly not wearing uniform, along with suitable disciplinary action, his Dress Allowance for future will also be stopped in terms of OM no.9/8/95-JCA dated 15/6/1995 read with O.M.No.14/11/95-JCA dated 6/12/1995.
7. The order takes effect from 1<sup>st</sup> July, 2017.

  
(A Mohan Kumar) 20/4/18  
Registrar

Copy to: -

1. Deputy Registrar/Assistant Registrar, all regional benches
2. The Accounts Officer, CESTAT Delhi (for necessary action).
3. Assistant Registrar, C.T Section
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